## CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH



CP No.114/97 in OA 1908/96

New Delhi, this 16th day of July, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P. Biswas, Member(A)

Shri Shakti Chand Rana s/o Shri Ram Das Rana 7, Mansingh Road, New Delhi -- Petitioner (By Advocate Shri U. Srivastava)

Versus

Dr. John V. George
Deputy Director
Intelligence Bureau, New Delhi .. Respondent
(By Advocate Shri R.P. Aggarwal)

ORDER(oral)` Hon'ble Dr. Jose P. Verghese

The order complained against is dated 9th September, 1996 by which respondents were to dispose of representation made by the petitioner by a speaking order. It was stated that the applicant may make a representation setting out full facts of the case before R-3. The alleged representation is at page 9 of the paper book but the respondent in his reply has attached a copy of memorandum dated 20.1.97 addressed to the petitioner stating no representation in terms of our order has been received by In the circumstances, we are unable to pass any order them. in these proceedings under Contempt of Court Act. It is open to the petitioner to make a detailed representation stating all facts and send the same to the authority concerned by Registered AD. Thereafter, respondents shall pass appropriate order in accordance with previous judgement months after the receipt of the representation. With this, the CP is disposed of and notice discharged.

> (S.P. Biswas) Member(A)

(Dr. Jose Verghese) Vice-Chairman

/gtv/

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